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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CP 200/98 in
OA 1841/97

New Delhi this the 9th day of March, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Hari Prasad,
S/O Sh. Harcharan Singh
R/O H. No. 25, Gali No. 25
Near Ration Office,
Nangloi, Delhi.

(None for the applicant)

.. Applicant

Versus

1. Sh. P. V. Jai Kishan,
Secretary, 5 Sham Nath Marg,
Delhi
2. Sh. Rakesh Bali
Joint Director of Education (A)
Directorate of Education (S II Branch)
Delhi.
3. Principal
Govt. Boys Senior Secondary School,
Karola, Delhi-81

.. Respondents

(By Advocate Ms Vibha Mahajan proxy
counsel for Mrs Avnish Ahlawat)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Ms. Mahajan states that the impugned order dated 26.8.97 in OA 1841/97 in regard to which present CP is filed has been stayed by the High Court via order dated 19.8.98 and shown us a copy of the aforesaid order, which is placed on record.

2. Under the circumstances, CP 200/98 is dismissed giving liberty to the applicant that after vacation of the said order, he may approach the Tribunal, if so advised.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)